

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/324(KB)2019
IA(IBC)(DIS.)/2(KB)2024,
IA(I.B.C)/1440(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 29TH APRIL 2024

IN THE MATTER OF	CHANDAK COMMERCIAL PVT. LTD. VS BKS LEATHER EXPORTS PVT. LTD.
UNDER SECTION	IBC UNDER SEC 9

Appearance (via video conferencing/physically)

Ms. Vedika Sureka, Adv.] For the Liquidator
Mr. Pratap Mukherjee, Liquidator]

Ms. Urmila Chakraborty, Adv.] For the Suspended Directors
Mr. Bikash Kumar Sarkar, Adv.]

ORDER

1. Learned Counsel for the Liquidator present. Learned Counsel for the Suspended Directors present.
2. **IA(IBC)(DIS.)/2(KB)2024:**
 - a. Hard copy of the supplementary affidavit is furnished by the learned Counsel appearing on behalf of the Liquidator in terms of the order dated 14th March, 2024 passed by this Tribunal which is taken on record.
 - b. List this matter on **20th June, 2024.**
3. **IA(I.B.C)/1440(KB)2022:**
 - a. Let a report be filed by the learned Counsel for the Suspended Board about the confirmation that goods be taken away from the branches of the Corporate Debtor against the dues of the Operational Creditor if could not be repealed by the Corporate Debtor. Let a confirmation be obtained for the purpose and file a report within a period of four weeks.
 - b. List this matter on **20th June, 2024.**

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**